



2026:AHC:48602

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - B No. - 10111 of 1988

Jodhi Lal

.....Petitioner(s)

Versus

D.D.C. And Others

.....Respondent(s)

Counsel for Petitioner(s)	: Amina Mumtaj, Hashim Khan, Km.Amna Mumtaz, Pradeep Kumar Maurya, Radhey Shyam, Rajesh Dwivedi, Sanjay, Satish Dwivedi, Vinod Kumar Maurya
Counsel for Respondent(s)	: P.R. Maurya, S.C.

Court No. - 54

HON'BLE DINESH PATHAK, J.

1. Heard learned counsel for the petitioner, learned Standing Counsel, and perused the record.

In Re : Civil Misc. Delay Condonation Application No.4 of 2024 and Civil Misc. Substitution Application No. 5 of 2022.

2. Instant substitution application has been filed supported by affidavit alongwith delay condonation application to bring on record the heirs and legal representatives of the deceased petitioner, namely, Jodhi Lal.

3. As per office report dated 27.01.2026, notices were issued on the aforesaid applications; however, neither undelivered cover nor the Acknowledge Due have been received back.

4. There is no oppose to the substitution application.

5. Cause shown for delay in filing the substitution application is sufficient and to the satisfaction of the Court. As such, delay condonation application as well as substitution application are allowed. The substitution application treated to be filed within the prescribed period of limitation. Abatement, if any, is set aside.

6. Petitioner is directed to substitute the heirs and legal representatives of the deceased petitioner in the cause title of the instant writ petition as petitioner no.1/1, during course of the day.

In Re : Civil Misc. Withdrawal Application No.13 of 2026

7. Instant withdrawal application has been filed on behalf of the petitioner supported by the affidavit of Ram Prakash (petitioner no.1/1) through this learned counsel, namely, Sri Hashim Khan (Advocate).

8. Learned counsel for the petitioner submits that in changed circumstances, petitioner does not want to press the instant writ petition, therefore, same may be dismissed as withdrawn.

9. There is no oppose to the prayer so made by learned counsel for the petitioner.

10. As such, instant withdrawal application is hereby **allowed**.

In Re : Writ Petition

11. In view of the order of the date passed in withdrawal application, as above, the instant **writ petition is dismissed as withdrawn**.

March 10, 2026

vkg

(Dinesh Pathak,J.)